

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-120/2003/2980 /A

From :- Smti Pronita Morang,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Barnali Mahanta,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the 5th May, 2025.

Sub: **Casual Leave.**

Ref:- Your letter No.MACT/GLP/2025/604, dtd. 03.05.2025.

Madam,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 08.05.2025, along with station leave permission, with the official vehicle, at own cost, from evening of 06.05.2025 till the morning of 09.05.2025.** The District and Sessions Judge, Goalpara, and in his absence, the in-charge District and Sessions Judge, Goalpara would remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-120/2003/2981 — 2982 /A, dated 5.5.2025

Copy to:

1. The District and Sessions Judge, Goalpara.
2. The Project Manager, Gauhati High Court, Guwahati.

an
05.05.25

JT. REGISTRAR (VIGILANCE)

[Signature]